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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 1028/2024, I.A. 45300/2024, I.A. 45301/2024, I.A. 470/2025, I.A. 2199/2025, I.A. 4027/2025, I.A. 4615/2025 & I.A. 4616/2025

ANI MEDIA PVT LTD

.....Plaintiff

Through: Mr. Sidhant Kumar, Mr. Akshit Mago, Ms. Manyaa Chandok, Mr. Om Batra, Ms. Anshika Saxena and Ms. Shagun Chopra, Advocates.

versus

OPEN AI INC & ANR.

.....Defendants

Through: Mr. Amit Sibal, Senior Advocate with Mr. Sanjeev Kapoor, Mr. Nirupam Lodha, Mr. Madhav Khosla, Mr. Gautam Wadhwa, Ms. Moha Paranjpe, Ms. Vanshika Thapliyal, Mr. Ankit Handa, Mr. Darpan Sachdeva, Mr. Saksham Dhingra and Mr. Rajat Bector, Advocates.  
Mr. Ameet Datta, Mr. Ayush Hoonka, Ms. Riddima, Mr. Naimish Tewari, Mr. Akshay Natrajan, Mr. Harsh Kaushik, Advocates for Intervenor.  
Mr. Adarsh Ramanujan, Amicus Curiae with Mr. Parth Singh, Ms. Surabhi Mahajan and Ms. Vrinda Pareek, Advocates.  
Prof. Arul George Scaria, Amicus Curiae.  
Mr. Ankit Sahni and Mr. Chirag Ahluwalia, Advocates for Intervenor.



**CORAM:  
HON'BLE MR. JUSTICE AMIT BANSAL**

**ORDER  
18.03.2025**

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1. Submissions on behalf of counsel for the plaintiff have been heard for ninety (90) minutes. He submits that he will take another thirty (30) minutes to conclude.
2. List for further arguments on the dates already fixed i.e. 28<sup>th</sup> March, 2025 and 2<sup>nd</sup> April, 2025 at 2:30 PM.
3. With the consent of parties, the following additional dates are fixed for hearing in the present matter, 17<sup>th</sup> April, 2025, 22<sup>nd</sup> April, 2025 and 29<sup>th</sup> April, 2025 at 02:30 PM.

**AMIT BANSAL, J**

**MARCH 18, 2025**

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